

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6436 of 2021**

-----

Kanaklata Pradhan	....	....	....	Petitioner
Versus				
The State of Jharkhand	....	....	....	Opposite Party

-----

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----

For the Petitioner	: Mr. Nagendra Pathak, Advocate
For the State	: Mr. Vishwanath Roy, Addl.P.P
For the Informant	: Mr. Chandrajit Mukherjee, Advocate

-----

**Order No.02 Dated- 09.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest in connection with Baharagora P.S. Case No.27of 2021 instituted under Sections 498-A, 341, 323, 34 of the Indian Penal Code and Section 3/4 of D.P. Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner being the mother-in-law of the informant, has treated the informant with cruelty in connection with demand of dowry. It is submitted that the allegations against the petitioner are all false and general and omnibus in nature. It is next submitted that the main allegation is against the husband of the informant. It is further submitted that the petitioner undertakes that she will keep and maintain the informant with full honour and dignity as her daughter-in-law as and when the informant comes to reside with her in her matrimonial house. It is also submitted that the petitioner is an old lady. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State being assisted by the learned counsel for the informant oppose the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Ghatsila within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Ghatsila in connection with Baharagora P.S. Case No.27of 2021 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case and she will keep and maintain the informant with full honour and dignity as her daughter-in-law as and when the informant comes to reside with her in her matrimonial house** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**